

National Company Law Tribunal

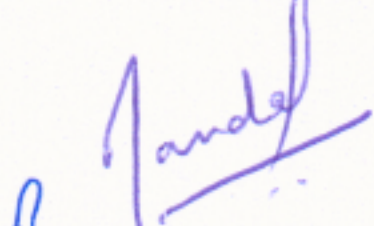
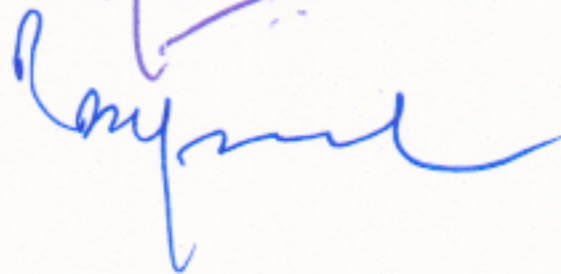
Allahabad Bench

CP NO. 128/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2018

NAME OF THE COMPANY: Anjana Kumar Saigal vs. Jai Prakash Associates Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 73(4)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Monica Nanda	PCS	Applicant	
2.	R. P. Agarwal	Adv.	Resp	

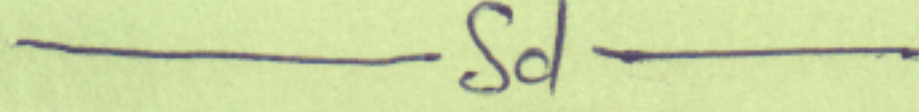
CP NO.128/ALD/2018

Ms Monica Nanda, PCS for the applicant. Sh. R.P. Agarwal, Advocate for the respondent.

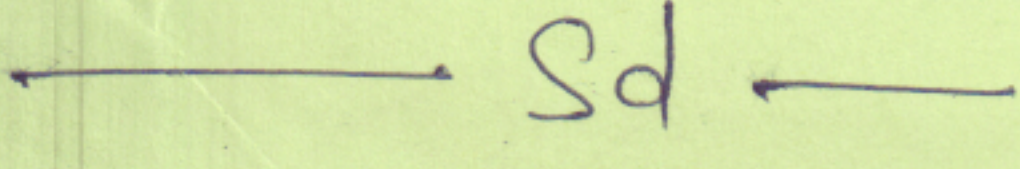
Ld. Counsel for the respondent sought leave of the Court for filing vakalatnama. Prayer is allowed. Vakalatnama may be filed within two days. Reply may also file within 15 days with a copy in advance to the opposite party. Thereafter, rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite party. Petitioner is also directed to serve a copy of the petition on the respondent.

List the matter on 10th April 2018.

Dated:13.03.2018



SAROJ RAJWARE,
MEMBER (T)



V.P. SINGH,
MEMBER (J)

Typed by:
Kavya Prakash Srivastava
(Stenographer)